

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00440/2014 Date of order:- July 10, 2014.

**Coram: Hon'ble Mr. Uday Kumar Varma, Member (A).
Hon'ble Dr. Brahm A.Agrawal, Member (J).**

Roshan Lal s/o Sh. Tilak Raja, r/o H.NO.583, Ward No.10, Prem Nagar,
Hardo Chhani Road, Gurdaspur.

.....Applicant.

(By Advocate :- Mr. R.K.Arora)

Versus

1. Bharat Sanchar Nigam Limited, B.S.Bhawan, Harish Chander Mathura Lane, Janpath, Central Delhi, New Delhi, through its Chairman
2. The Chief General Manager, Bharat Sanchar Nigam Limited, Sector 34-A, Chandigarh.
3. Assistant General Manager(R&E), Bharat Sanchar Nigam Limited, Sector 34-A, Chandigarh.
4. The General Manager, Telecom(D), Pathankot.
5. The Sub Divisional Engineer(HRD), o/O General Manager, Telecom(D), Pathankot.

...Respondents

O R D E R (Oral)

Hon'ble Mr. Uday Kumar Varma, Member (A):

(Signature)

Heard the learned counsel for the applicant on admission.

2. At the outset, the learned counsel for the applicant stated that similar matter is pending in the Hon'ble Apex Court and he will like to rely on the outcome of the SLP pending in the Hon'ble Apex Court in the context of his O.A. He further submitted that the OA may be admitted and the same be kept pending till the decision by the Hon'ble Apex Court on the matter stated above is pronounced.

3. To our mind, no useful purpose will be served by admitting this OA and then keep it pending till a definite view is taken by the Hon'ble Apex Court in such matters. The applicant is advised to file the OA, if need be, once the Apex Court has taken a view in the matter.

4. Accordingly, the OA is dismissed in limine.


(DR. BRAHM A.AGRAWAL)
MEMBER (A).


(UDAY KUMAR VARMA)
MEMBER (J)

Dated: July 10, 2014.

Kks